IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY,THE TWENTY NINTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE P.SAM KOSHY

WRIT PETITION NO: 21974 OF 2025

Between:

B. Sri Jayavardhan, S/o. Sri. B. Sampath Kumar, Aged. 35 years, Occ. Business, R/o. H. No. 1-10-145/A, Street No. 8, Ashoknagar, Hyderabad-500020.

...PETITIONER

AND

1. Government of India, Rep. through the Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi - 110003.
2. The State of Telangana, Rep. by its Principal Secretary (Environment, Forests, Science and Technology), Telangana Secretariat, Hyderabad - 500022.
3. State Level Environment Impact Assessment Authority (SEIAA- Telangana), Rep. by Member Secretary, State Level Environmental Impact Assessment Authority, A3- Industrial Estate, Sanathnagar, Hyderabad - 500018.
4. The Telangana State Pollution Control Board (TSPCB), Rep. by its Member Secretary Telangana State Pollution Control Board, A3, Paryavaran Bhavan, Industrial Estate, Sanathnagar, Hyderabad - 500018.
5. Government of India, Represented through Ministry of Home Affairs, Rep. by its Director General, Fire Services, Civil Defence and amp, Home Guards, East Block7, Leve17, R.K. Puram Sector-1, New Delhi - 110066.
6. The Director General, Telangana State Disaster Response and Fire Services, Beside IRDA, Nanakramguda, Financial District, Hyderabad, Telangana-500032.
7. District Fire Officer, (Ranga Reddy-I), Office of Madhapur Fire Station, Plot No. 25, Opp. Oracle, Phase-2, 16A, Hitech City Road, Madhapur, Telangana-500081.
8. Sri. P. Raja Rao, S/o. Late. P. Nagabhushanam, Aged. 70 years, Occ. Business, R/o. C-44, Road No. 10, Film Nagar, Jubilee Hills, Hyderabad, Telangana.

9. M/s. Sri Sai Ram Projects Limited, Represented by its Managing Director, Sri. S. Satyanarayana Reddy, having its Registered Office at 8-3-678, G-1, Pearl Block, Sri Sai Ram Manor, Sri Nagar Colony Road, Hyderabad, Telangana - 500045.

10. M/s. Vasavi Realtors LLP, Represented by its Designated Partner Sri. Vijay Kumar Yerram, #8-2-120/86/9/A/1, 12 and 2/13, First Floor North End, Anilathmaja Housing Society, Road No. 2, Banjara Hills, Hyderabad, Telangana- 500034.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ Order or Direction particularly one in the nature of Writ of Mandamus

a) Declaring the environmental clearance vide proposal No. IA/TG/MIS/96560/2019, and IA/TG/MIS/96588/2019, issued on 23/05/2019, respectively, in favour of dead person(s), in respect of multi storied residential project at Sy. Nos. 105 to 109, 111 to 114 of Hafeezpet village, Serilingampally Mandal and Municipal, Circle-12, West Zone, GHMC, issued by the 1 st respondent, as illegal, without jurisdiction, violative of Article 14 and 300-A of the Constitution of India and violation of principles of natural justice and cancel the said environmental clearances.

b) Declaring the provisional No Objection Certificate, vide proceedings No. 0005022/PROV/Ranga Reddy/2018, dated. 29/07/2018 and revised provisional No Objection Certificate issued in ACK No. 169740002018, dated. 15/02/2019, in respect of (1) Tower and also other (12) Towers, issued in favour of dead person(s), at the instance of respondents No. 8 and 10, issued by the respondents No. 5 to 7, as illegal, without jurisdiction, violative of Article 14 and 300-A of the Constitution of India and violation of principles of natural justice and cancel the said NOCs

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the environmental clearance(s) vide proposal No. IA/TG/MIS/96560/2019, and IA/TG/MIS/96588/2019, issued on 23/05/2019, respectively, in favour of dead person(s), in respect of multi storied residential project at Sy. Nos. 105 to 109, 111 to 114 of Hafeezpet village, Serilingampally Mandal and Municipal, Circle-12, West Zone, GHMC, issued by the 1st respondent

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

suspend the operation of the provisional No Objection Certificate, vide proceedings No. 0005022/PROV/Ranga Reddy/2018, dated: 29.07.2018 and revised provisional No Objection Certificate, issued in ACK No. 169740002018, dated. 15/02/2019, in respect of (1) Tower and also other (12) Towers, issued in favour of dead person(s), at the instance of respondents No. 8 and 10, issued by the respondents No. 5 to 7

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 10th respondent not to alienate any part of project area, in respect of multi storied residential project at Sy. Nos. 105 to 109 and 111 to 114 of Hafeezpet Village, Sherilingampally Mandal. to any third party, pending disposal of the writ petition

Counsel for the Petitioner: SRI. NIZAMPUR CHANDRA SEKHAR

Counsel for the Respondent Nos.1&5: SRI B. MUKHERJEE

Counsel for the Respondent Nos.2,3,6&7: SRI MOHAMMED IMRAM KHAN ADDL. ADVOCATE GENERAL

Counsel for the Respondent No.4: SRI ZEESHAN ADNAN MAHMOOD SC FOR TSPCB

Counsel for the Respondent No.10: SRI A. VENKATESH REPRESENTING SRI K. RAGHAVA RAMANA

Counsel for the Respondent Nos.8&9: ----

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE P.SAM KOSHY

WRIT PETITION No.21974 of 2025

ORDER:

Learned counsel Sri Nizampur Chandra Shekhar appears for the petitioner.

Learned counsel Sri B. Mukherjee appears for respondent Nos.1 and 5. Sri Mohammed Imram Khan, learned Additional Advocate General, appears for respondent Nos.2, 3, 6 and 7. Sri Zeeshan Adnan Mahmood, learned Standing Counsel for Telangana State Pollution Control Board, appears for respondent No.4. Sri A.Venkatesh, learned Senior Counsel, representing learned counsel Sri K.Raghava Ramana, appears for respondent No.10.

2. The writ petition has been preferred for the following relief:

> "For the reasons stated in the accompanying affidavit, the Hon'ble High Court may be pleased to issue a Writ, Order or Direction particularly one in the nature of Writ of Mandamus

a) Declaring the environmental environmental clearance vide proposal No.IA/TG/MIS/96560/2019 and IA/TG/MIS/96588/2019 issued on 23.05.2019 respectively in favour of dead person(s) in respect of multi storied residential project at Sy.Nos.105 to 109, 111 to 114 of Hafeezpet Village, Serilingampally Mandal and Municipal Circle-12, West Zone, GHMC, issued by the 1st respondent, as illegal, without jurisdiction, violative of Article 14 and 300-A of the Constitution of India and violation of principles of natural justice and cancel the said environmental clearances and pass such and further orders in the interest of justice.

b) Declaring the provisional No Objection Certificate vide proceedings No.0005022/PROV/Ranga Reddy/2018, dated 29.07.2018 and revised provisional No Objection Certificate, issued in ACK No.169740002018, dated 15.02.2019, in respect of (1) Tower and also other (12) Towers, issued in favour of dead person(s) at the instance of respondents No.8 and 10, issued by the respondents No.5 to 7, as illegal, without jurisdiction, violative of Article 14 and 300-A of the Constitution of India and violation of principles of natural justice and cancel the said NOCs and pass such and further orders in the interest of justice."

3. The averments made at paragraph Nos.4, 5 and 6 of the writ affidavit indicate that petitioner has himself entered into a development agreement with respondent No.9. The statement at paragraph 11 also indicates that he had approached the Real Estate Regulatory Authority in

relation to certain grievances regarding the development agreement. It further appears from the order dated 24.09.2024 passed in W.P.No.26301 of 2024, which was filed by the same petitioner concerning the same subject matter of development of the property in question, that interim directions were given against the same respondents, who are respondent Nos.8 to 10 herein, not to proceed with any constructions contrary to the sanctioned plan dated 07.02.2020 and certain direction was also given to the Greater Hyderabad Municipal Corporation to take appropriate action for removal of illegal and unauthorised constructions.

4. Strong opposition has been made to the locus of the petitioner and the maintainability of the writ petition on such plea. It has also been pointed out to us that the remedy lies before the National Green Tribunal under Section 16 of the National Green Tribunal Act, 2010, by any person aggrieved against grant of environmental clearance.

5. On being confronted with these facts, learned counsel for the petitioner seeks permission to withdraw the writ petition.

6. Permission is allowed and the writ petition is accordingly dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-N. SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. NIZAMPUR CHANDRA SEKHAR Advocate [OPUC]
2. One CC to SRI B. MUKHERJEE Advocate [OPUC]
3. One CC to SRI ZEESHAN ADNAN MAHMOOD SC FOR TSPCB [OPUC]
4. One CC to SRI K. RAGHAVA RAMANA Advocate [OPUC]
5. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies

KKS
LS

HIGH COURT

DATED:29/07/2025



ORDER

WP.No.21974 of 2025

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

9
ASV
27/10/25